

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 701/2014
C. A No.

CORAM:



SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANAY LAW TRIBUNAL ON 17.04.2017**

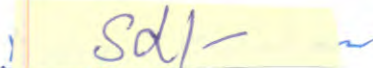
NAME OF THE COMPANY : M/S. Bhajan Singh Pratap Singh Company Pvt. Ltd.

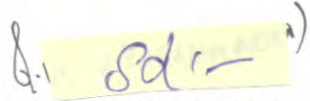
SECTION OF THE COMPANIES ACT: 391(2)&394

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Chetana Kandpal	Company Prosecutor	For OL, Delhi	Chetana
2.	RAKESH SINHA	Attocate	Petitioner	
3.	DILEEP SHIVPURI SAURJAY KUMAR		STANDING COUNSEL IN INCOME TAX DEPARTMENT	

Learned counsel for the petitioner as well as learned counsel representing Income Tax Department are present. Learned counsel for the petitioner seeks some more time to file the affidavit of compliance as directed by this Tribunal in the last order. Learned counsel for the Official Liquidator also seeks time to file report as well. Learned counsel for the Income Tax Department too seeks some time to file representation of the IT Department in relation to the Petition. For all of the above, a week's time is granted .

Post the matter for final hearing on 25.04.2017


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)